

OFFICE OF DISTRICT JUDGE, DEHRADUN

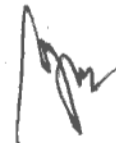
ORDER NO. 142/2020, DATED: 15.4.2020

The Government has declared the Corona Virus (COVID-19) out-break a pandemic. The government is asking the people at large to not leave homes and isolate themselves from the rest of the society following the norms of social distancing. The first Lock-down was declared from 22nd March to 14th April 2020 and now again the lock-down period has been extended up to 3rd May 2020 by the Government of India. Considering all the above circumstances and aspects, our Hon'ble High Court on 12.4.2020 passed certain directions for Subordinate Courts in public interest to reduced the physical presence in Courts by promoting social distancing and for the health safety of Judicial Officers, litigants, advocates, staff and all the concerned stake holders of the Judicial system. The Hon'ble High Court relevantly directed in para 2 of its directions dated 12.4.2020 that :-



- “(A) Matters relating to remand, bail, release of property, recording of statements under section 164 of Cr.P.C. 1973 and such other matters brought before the Courts which are necessary for conduct of investigation by Police.
- (B) Filing /institution of charge-sheets, Criminal Complaints etc. provided that keeping in view the circumstances arising from the lockdown declared by the Government, Courts may postpone the issue of process/notice and further hearing.
- (C) Fresh cases for urgent and immediate relief with application justifying the extraordinary circumstances that the matter may be taken up by the Court during the lockdown.
- (D) Final arguments, where heard through video conferencing in the matter providing in the Schedule to this Notification.
- (E) Such other matters, which the District & Sessions Judge and the Principal Judge/Judges, Family Courts by specific or general orders, not inconsistent with this Notification, deem fit for urgent hearing in their respective Judgeship/Family Court, provided that wherever such orders are passed, copy thereof shall also be e-mailed to High Court of Uttarakhand.”

Our Hon'ble High Court after decision of second lock-down by Central Government on 14.4.2020 again passed certain directions in



public interest in continuity of earlier directions dated 12.4.2020. The Hon'ble High Court in these directions ordered that:-

1. "District Judges/Principal Judge, Family Courts, shall assess the number of Courts required for the urgent work, as mentioned in the Notification No. 87/UHC/Admin.B/2020 dated 12.4.2020 and the Presiding Officers of the remaining Courts shall work from offices situated in their respective residences.
2. Minimum staff, as decided by the District Judges/Principal Judge, Family Courts, shall be called for duties.
3. All precautions shall be taken and observed in the court precincts to prevent the spread of virus.
4. Guidelines issued by the appropriate authorities regarding social distancing shall be strictly followed."

Further on representation of Bar Association, Dehradun, the Hon'ble High Court informed the Bar that only urgent work as prescribed in the directions dated 12.4.2020 shall be followed i.e. as far as possible through video conferencing, in which personal presence of the advocates/litigants is not required.

In our State, the maximum COVID-19 positive cases are reported from our District Dehradun and so this District has been kept in high risk zone category as many hot spots have



been identified and large number of people have been quarantined. Provisions of section 144 Cr.P.C. are in force. Implementation of the social distancing policy is strictly in force in the District. No inter-district and intra-district movement is permitted. Moreover, the Civil Court premises in Dehradun is situated in the heart of city which is a congested place having many entrances. Even the office of District Magistrate, S.S.P., Treasury and Sub-Registrar's office etc. are situated within the Court premises itself. It is worth to mention here that Doon Hospital which has been declared as quarantine center, is very near to the Court premises.

Therefore, considering all the facts and circumstances and taking due consideration of the directions dated 12.4.2020 and 14.4.2020 passed by our Hon'ble High Court, the following directions are issued for health safety of all stake holders and also in the interest of justice:-

1. As directed by the Hon'ble High Court and mentioned above, only urgent matters are to be heard through video conferencing and as such it is directed that one of the Judicial Magistrates at Dehradun and one each at all the out-lying Courts of this Judgeship shall be nominated for the purpose of Remand Officer by the



Chief Judicial Magistrate, Dehradun. The C.J.M. is directed to pass an order as such in this regard.

2. One of the Additional Sessions Judges posted in the Head quarter of Judgeship will hear the bail matters and other aforesaid urgent matters, if any, on rotation basis as per seniority from tomorrow. i.e. 16.4.2020. It is clarified that by tomorrow, the aforesaid urgent works and thereafter the Officers as per their seniority shall be doing the aforesaid work as per the chart below:-

S. No.	Name of Officer	Date
1.	Smt. Sujata Singh	16.4.2020
2.	Shri Srikant Pandey	17.4.2020
3.	Shri Shanker Raj	18.4.2020
4.	Shri Gurubaksh Singh	20.4.2020
5.	Shri Dharam Singh	21.4.2020
6.	Shri Subir Kumar	22.4.2020
7.	Smt. Rama Pandey	23.4.2020
8.	Ms. Meena Deopa	24.4.2020
9.	Shri Ashwini Gaur	25.4.2020

3. The aforesaid roster shall continue in the forthcoming working days till 03.05.2020. The Presiding Officers having special powers, shall hear the cases concerned to



their Special Court only on the date on which they are suppose to hear other matters on rotation basis. In case, if the bail is granted by any Court, then the bail bonds shall be filed only through e-mail with a supporting undertaking of the advocate concerned that he will file the original bail bonds and other papers as and when asked by the Court concerned after regular working of the Courts start. The release order shall also be issued by the Court concerned through mail to Jailor for release of the inmate at once alongwith the soft copy of the order concerned and other papers.

4. It is brought to my knowledge that at present 30 bail applications are pending disposal in Sessions Courts. These bail applications shall be disposed of by the P.Os according to aforesaid roster in three days i.e. 10 applications per day from 16.4.2020. Similarly, the pending bail applications in Magistrates' Courts shall be disposed of as per the roster by the concerned Magistrate accordingly at the earliest.
5. The urgent civil matters, if any, shall be heard and disposed of by the Civil Judge (SD) Dehradun of this Judgeship at the Head quarter. Before disposal of any such matter, the Presiding Officer himself with



consultation of undersigned shall first adjudge the urgency of the matter as such.

6. The senior most Additional District and Sessions Judge situated at out-lying Courts of this Judgeship shall look after the urgent matters of their respective out-lying Courts as above.
7. The staff either it may be Class III, Stenographers or class IV employees shall be available at any time on the call of Presiding Officer concerned as per requirement thereof. The Senior Administrative Officer of the Judgeship will assess the requirement of Class III employees for day to day work of the Judgeship at Head quarter and all the Class III employees are directed to be available at their home and be in contact with Senior Administrative Officer and shall be available on his call for Court work. Similarly, all the Class IV employees shall be in contact with Central Nazir/Assistant Nazir.
8. All the Officers and the learned advocates working in the Judgeship are requested to down-load the App '**Jitsi meet**' or '**Zoom Cloud Meeting**' on their Laptops or mobile phones etc.



9. In case of any inconvenience, the System Officer of the Judgeship shall be available as coordinator on call. The Video Conferencing room will be available within the Court hours for the purpose of Video conferencing and it will be the discretion of Judicial Officer to work from their residential office or from the Court.
10. It is reminded that the video conferencing shall be done only through the aforesaid two Apps. Further for any technical difficulty, Shri Anirudh Bhatt, Additional District & Sessions Judge and Sri Vivek Srivastava, Chief Judicial Magistrate, will be available on call for assistance.
11. Everybody coming to the Court or residential offices of the Judicial Officers will strictly follow guidelines related to hand and respiratory hygiene as well as the social distancing norms as advised by the Government. The Government advisory in this regard shall also be followed strictly by each and everyone. In failure to adhere to the norms, may invite strict action.
12. The undersigned may be contacted or any Senior Judicial Officer may be contacted at any time for any difficulty or assistance.



13. The Nodal Officer, Shri Anirudh Bhatt, Additional District & Sessions Judge, will look after the roster of the computer personally working in the Judgeship on day to day basis. **Mobile No. 9412079236.**
Help Line No. – **0135-2624166**
14. The timing of filing the on-line applications shall be till 11.00 a.m. only and the hearing time by the Court shall be between 11.00 a.m. to 12.00 noon. It is further cleared that the applications filed today shall be placed for hearing on next day except bail applications.
* Complexity of release of property and bail applications may be relaxed at the discretion of the Presiding Officer concerned. Bail application shall be listed in the website. The urgent bail applications shall also be forwarded to prosecution through e-mail by the applicant.
15. The staff which are placed under quarantine at present are directed not to come to the Court in any case.
16. Central Nazir is directed to make arrangements with the help of civil authorities to sanitize the Court premises.
17. The staff coming to the Court premises, will stick to their seat only and will not meet any other employee



nor roam around here and there in the Court premises violating the norms of guidelines.

18. Working together for interest of justice in coordination, cooperation and support of every stake holder of the Judicial system is the only way to protect ourselves and our loved ones, so I hope and expect full cooperation, coordination and support of each and everybody in this difficult situation of our fight to check the spreading pandemics by following the aforesaid directions issued hereby. The aforesaid directions shall be in force till 03.05.2020 subject to any order passed in between by the Hon'ble High Court.
19. Important e-mails and phone numbers are here below for information:-

Shri G.P. Raturi, D.G.C. (Crl.) may also be contacted at his E-mail ID – gp.raturi@gmail.com
Mobile No. – 9837375049

Shri G.C. Pancholi, Joint Director Prosecution may also be contacted his e-mail ID - jdpddn1234@gmail.com
Mobile No. - 9412953847



E-mail District Court Dehradun – ukdc.dehradun@uk.gov.in

Out-lying Court Vikas Nagar - ukdc.vikasnagar@uk.gov.in

Out-lying Court Rishikesh – jm.rishikesh@gmail.com


Out-lying Court Doiwala – ukdc.doiwala@uk.gov.in

Out-lying Court Chakarata – ukdc.chakrata@uk.gov.in

District Jail, Dehradun – Mobile No. – 7534011367

System Officer is directed to display above information with this order in the website of District Court, Dehradun.

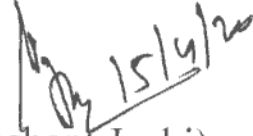
20. Inform all concerned.


(Prashant Joshi)
District Judge,
Dehradun

- Copy to:**
1. Registrar General, Hon'ble High Court, Nainital for information and directions.
 2. District Magistrate, Dehradun
 3. S.S.P. Dehradun
 4. Superintendent, District Jail, Dehradun.
 5. Joint Director Prosecution, Dehradun.

6. D.G.C. (Civil)/(Criminal), Dehradun.

7. Bar Association, Dehradun, Vikas Nagar, Chakarata,
Rishikesh, Doiwala, for information.


(Prashant Joshi)
District Judge,
Dehradun